

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.504

Excise Appeal No. 89536 of 2018

(Arising out of Order-in-Appeal No. PUN-CT-APP II-000-85-18-19 dated 31.07.2018 passed by the Commissioner of Central Excise (Appeals) Pune)

M/s Innovation Technomics Pvt Ltd

.....Appellant

Gat No. 727 At Velu Taluka

Bhor Pune, Maharashtra-411001

VERSUS

CCT, PUNE-II

.....Respondent

ICE House, 41/A, Sasoon Road,

Pune, Maharashtra-411001

APPEARANCE:

None for the Appellant

Mr. N.N. Prabhudesai, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86225 / 2021

Date of Hearing: 08.04.2021

Date of Decision: 08.04.2021

PER: D.M. MISRA

This appeal is listed pursuant to the application by the Revenue. In the above appeals, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Order pronounced in the open Court)

**(D.M. Misra)
Member (Judicial)**